

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:336

ANSWERED ON:21.11.2000

SHIFTING OF INDUSTRIES FROM RESIDENTIAL AREAS OF DELHI

JASWANT SINGH YADAV;M.V.V.S MURTHI;SRIKANTA DATTA NARASIMHARAJA WADIYAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government have set up a cell to oversee the task of shifting of industries from the residential areas of Delhi;
- (b) if so, the details thereof alongwith the composition of the cell;
- (c) the terms of reference of the said cell;
- (d) the number of industries proposed to be relocated in the National Capital Region, particularly in Rajasthan;
- (e) the time by which all such industries are likely to be shifted;
- (f) whether the Government propose to alter the Master Plan of Delhi to accommodate the polluting units;
- (g) if so, the representations received by the Government in this regard; and
- (h) the action taken thereon so far?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

(a)to(c): The Hon`ble Supreme Court of India vide its orders dated 12.9.2000 in I.A.No.22 in C.W.P.No.4677 with I.A. No.1206 in C.W.P. No.4677/1985, had appointed the Ministry of Urban Development & Poverty Alleviation as a nodal agency and also directed this Ministry to create a Cell to go into the entire question of relocation of industries and ensure implementation of the orders of the Supreme Court and the Master Plan of Delhi. In pursuance of the orders of the Hon`ble Supreme Court, this Ministry created a Cell, the composition of which is given in the enclosed Annexure. Since the implementation agency is the Govt. of National Capital Territory of Delhi, further continuance of the Nodal Agency is under consideration of the Hon`ble Supreme Court.

(d)&(e): In order to facilitate shifting of polluting and other industries presently operating in non-conforming/residential areas of Delhi to the National Capital Region, including Rajasthan, an interface with the representatives of industries and the concerned officers of the States in the N.C.R. was organised by the N.C.R. Planning Board wherein the number of vacant plots, their size, rate per sq.mtr. and other facilities/services available in these States were explained to them. The Ministry has advised the units desiring more than 250 sq.mtr. of land for relocation to shift to NCR. The issue of shifting of industries is sub-judice in the Hon`ble Supreme Court.

(f): There is no such proposal under consideration of the Government.

(g)&(h): Question does not arise in view of (f) above.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.336 FC 21.11.2000.

COPY OF OFFICE MEMORANDUM NO.J-13036/41/2000-DDI DATED 22.9.2000 OF MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (DELHI DIVISION) REGARDING SHIFTING OF INDUSTRIES FROM RESIDENTIAL AREAS CONSTITUTION OF A CELL IN THE MINISTRY ON THE DIRECTIONS OF THE HON`BLE SUPREME COURT OF INDIA.

The undersigned is directed to refer to the orders issued by the Hon`ble Minister of Urban Development & Poverty Alleviation, vide Dy.No.36/UDM/Notes/2000 and Dy.No.37/UDMN/Notes/2000 both dated 20.9.2000 on the above mentioned subject and to say that Principal Secretary (Industries), GNCTD and the Vice-Chairman, DDA have also been added as Members in the Cell. Now the composition of the Cell is as under:-

1. Minister of Urban Development, Government of National Capital Territory of Delhi.
2. Minister of Industries, Government of National Capital Territory of Delhi.
3. Chief Secretary, Government of National Capital Territory of Delhi.
4. Joint Secretary (Dealing with the Environment Protection Act), Ministry of Environment & Forests.

5. Principal Secretary (Industries), GNCTD.
6. Manager Director, Delhi State Industrial Development Corporation (DSIDC).
7. Chairman, Delhi Pollution Control Committee.
8. Senior Representative of Central Pollution Control Board.
9. Commissioner, Municipal Corporation of Delhi.
10. Vice-Chairman, DDA, New Delhi.
11. Engineer Member, DDA, New Delhi.
12. Member, Delhi Vidyut Board (Shri Y.P. Singh).
13. Chief Engineer (Civil-I), Delhi Jal Board (Sh. G.C.Nandwani)
14. Joint Secretary (D&L), Ministry of Urban Development - Member Convenor.